

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 217/MP/2024

Subject : Petition under Section 63 and Sections 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for allowing cost overrun and the approval of increase in tariff adopted for Nagapattinam-Salem- Madhugiri Transmission System on account of Force Majeure and Change in Law events in terms of the liberty granted vide Order dated 11.03.2023 passed by this Commission in Petition No. 333/MP/2019.

Petitioner : Powergrid NM Transmission Co. Ltd. (PNMTCL)

Respondent : IL & FS Tamil Nadu Power Co. Ltd. and Ors.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PNMTCL
Ms. Pallavi Saigal, Advocate, PNMTCL
Ms. Kaavya Madaan, Advocate, PNMTCL
Shri V. C. Sekhar, PNMTCL
Shri Prashant Kumar, PNMTCL
Shri S.Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondent/ TNPDC made detailed submissions and concluded their respective arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

